Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.11008 of 2019

(Arising Out of OIO-SUR-EXCUS-000-COM-018-18-19 Dated 27/02/2019 Passed By Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

L And T Mhps Boilers Private Limited **.........Appellant**

HAZIRA WORKS SURAT HAZIRA ROAD PO
BHATHA TA CHORYASI, SURAT-GUJARAT

VERSUS

C.C.E. & S.T., Surat-I **......Respondent**

NEW BUILDING...OPP. GANDHI BAUG,
CHOWK BAZAR, SURAT, GUJARAT-395001

APPEARANCE:

None appeared for the Appellant
Shri R. K. Bhashkar, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

Final Order No. A/ 10505 /2021

DATE OF HEARING: 17.02.2021
DATE OF DECISION:17.02.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge Certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019, the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

Neha